

**Growth of toll mafia**

†606. DR. YOGENDRA P. TRIVEDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government feels that there is a need to reconsider about collection of toll tax throughout the country;
- (b) whether toll mafias have replaced tolling across the country and arbitrary toll is being imposed at toll collection points;
- (c) whether toll collection has been continued till now at many places even after toll period is over; and
- (d) whether Government would conduct audit of entire tolling process once again?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Sir. The National Highways Fee (Determination of Rates and Collection) Rules, 2008 have been amended vide notification dated 03.12.10, 12.01.11 and 12.10.11 to include concern of all stakeholders, including the road users.

- (b) No, Sir, user fee (Toll) is being collected as per notified fee rules.
- (c) No, Sir.
- (d) No such need now Sir.

**Utilization of funds for highway projects in Maharashtra**

607. SHRI AVINASH PANDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the quantum of funds sanctioned and released for the construction of National Highways (NHs) included in the 2011-12 Annual Plan in Maharashtra;
- (b) whether there were any reasons for undue difference in the amount sanctioned and released as mentioned during the period; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) An amount of Rs.276.60 crore has been sanctioned and released for construction of National Highways in the year 2011-12 for the State of Maharashtra

---

†Original notice of the question was received in Hindi.

- (b) No, Sir.
- (c) Does not arise.

#### **Maintenance of assets created under MGNREGS**

†608. DR. PRABHA THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has decided to include the construction of pucca drains, ladies lavatories and kharanjas for the purpose of maintaining cleanliness and the construction of rooms for schools and dispensaries etc. and works like cleaning of water bodies etc. under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for rural development;

(b) if so, the organisations assigned with the responsibility of the maintenance of water-bodies, drains and ladies lavatories and for making arrangement of electricity and water therein by Government; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes formulated by States under Section 4(1) of the Act. Para IB of Schedule-I of MGNREGA as amended from time to time, lists the category of works upon which any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus. A large number of works related to rural sanitation such as individual household latrines, school toilet units, anganwadi toilets, solid and liquid waste management, water-conservation and water harvesting, flood control and protection related works, rural drinking water related works, irrigation facilities, renovation of traditional water bodies etc. are included in Schedule-1. Gram Panchayats in meetings of the Gram Sabha and Ward Sabha are to determine the order of priority of works to be taken up.

(b) and (c) Responsibility for making arrangements for maintenance of assets/works under MGNREGA rests with concerned State Governments/Union Territories.

#### **Fake MGNREGS job card holders in Bihar**

609. SHRI D. RAJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

---

†Original notice of the question was received in Hindi.